

assurance of this type had been given to 'Adige'. Again, a similar assurance had also been given in respect of another vessel m.v. 'ISARCO' belonging to the same company, but in spite of this assurance the owners took ISARCO first to Karachi where India-bound cargo amounting to 855 tons was off-loaded by the Pakistani authorities. When the Indian Port & Dock Workers' Federation came to know of this disregard of the Government of India's assurance in respect of the sister vessel 'ISARCO' belonging to the same company, they stopped working the vessel 'Adige' and insisted that the Pakistan-bound cargo on that ship should also be off-loaded before they could agree to discharge the balance of the India-bound cargo. They had already discharged 417 tons of India-bound cargo and 29 tons of Pakistan-bound cargo between the 17th and 21st October, 1965 when the Master of the vessel closed the hatches and refused to permit the labour to discharge any more Pakistan-bound cargo. Thereupon, the Federation imposed a boycott on the vessel which continued till the 19th November, 1965. In view of the prolonged detention of the vessel and the several representations made by the Italian Embassy, Government of India finally permitted the off-loading of the prohibited items in the Pakistan-bound cargo, and thereupon the dock workers lifted the boycott with effect from 5-30 P.M. on the 19th November, 1965. Accordingly, about 3,315 tons of Pakistan-bound cargo was off-loaded and the ship sailed away from Bombay on the 30th November, 1965 with a balance of 363 tons of Pakistan-bound cargo still on board which did not come within the category of prohibited items.

(b) The exact value of the cargo is not known, but according to unofficial estimates, the value of the Pakistan-bound cargo which has been off-loaded should be over Rs. 1 crore.

Emergency Food Production Plan

*704. Shri Wadiwa:

Dr. Chandrabhan Singh:

Shri A. S. Saigal;
Shri J. P. Jyotishi;
Shri Parashar;
Shri Shiva Dutt Upadhyaya;
Shri Ulkey;
Shri Chandak;
Shri R. S. Tiwary;
Shri Nardeo Snatak;
Shri Hari Vishnu Kamath;
Shrimati Minimata:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether any Emergency Food Production Plan prepared by the Government of Madhya Pradesh has been received in his Ministry;

(b) whether any suggestion in this regard has also been received from the Members of Parliament from Madhya Pradesh suggesting an *ad hoc* grant pending final scrutiny of the proposal; and

(c) the action taken in regard to the State Governments' proposal and the suggestions made by the Members of Parliament?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) The Madhya Pradesh Government has recently sent up schemes relating to lift irrigation, minor irrigation and poultry development as a part of their Emergency Food Production Plan and which involve a demand for Central assistance of Rs. 209 lakhs.

(b) A Committee of Members of Parliament from Madhya Pradesh have suggested an *ad hoc* grant of Rs. 50 lakhs pending final scrutiny of the proposals.

(c) The proposals of the State Government relating to minor irrigation and lift irrigation have been examined in the Ministry, and are currently under examination of the Ministry of Finance. The proposals relating to the poultry development are still under examination. The suggestion of the M.Ps. for *ad hoc* grant has been received only very recently and this is also under examination.